

IN THE INCOME TAX APPELLATE TRIBUNAL
DEHRADUN BENCH, DEHRADUN
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.3477/DEL/019
Assessment Year : 2014-15

Devendra Kumar & Sons (HUF), C/o Balesh Bhargava, 56, Niranjani Akhara Mayapur, Haridwar Uttarakhand-249401 PAN : AAEHD1666B). (Appellant)	Vs. Income Tax Officer, Ward-1(3)(1), Haridwar. (Respondent)
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Appellant by : Shri Balesh Bhargava, Advocate.
Respondent by : Shri S.K. Chatterjee, Senior DR.

Date of hearing : **17.08.2020**
Date of pronouncement : **17.08.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed
against the order of learned CIT(A), Dehradun dated 22nd February, 2019.

2. The captioned is a part of appeals in which information has been received that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on
17th August, 2020.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant : **Devendra Kumar & Sons (HUF),
C/o Shri Balesh Bhargava, 56, Niranjani Akhara,
Mayapur, Haridwar – 249 401.**
2. Respondent : **Income Tax Officer, Ward-1(3)1, Haridwar.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

